

I direct that papers should be laid on the Table.

SHRI JYOTIRMOY BOSU: Then you have to tell today that you are going to supersede your earlier direction number two.

MR. DEPUTY-SPEAKER: When I called for the papers to be laid, you did not stand up. After it was called, you stood up. So, I think the order will be that after the papers are laid, you can raise the point.

DIPLOMATIC AND CONSULAR OFFICERS (FEES) AMDT. RULES, 1976 AND NOTIFICATION UNDER DIPLOMATIC AND CONSULAR OFFICERS (FEES) AMDT. RULES, 1976

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table—

(1) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 817(E) in Gazette of India dated the 15th October, 1976, issued under section 8o of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948. [Placed in Library. See No. LT-651/77].

(2) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 16th December, 1976, issued under the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976. [Placed in Library. See No. LT-652/77].

12.27 hrs.

QUESTION OF PRIVILEGE AGAINST SHRI KISHORE J. TANNA OF JAMNA DASS MADHAVJI AND COMPANY, BOMBAY

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under rules 222/223, I hereby seek your consent to raise a question involving a breach of privilege of the House. I wish to raise this today at the appropriate time (vide directions) after the question hour. The facts of the case are as follows:

Shri Kishore K. Tanna of Jamna Dass Madhavji and Company Bombay, one of the firms against whom serious charges of economic offences and malpractices have been correctly levelled has written a letter to the Editor of the Times of India and got it published in the issue today. The relevant portion which is related to my privilege motion reads as follows:

"While we do not mind any enquiry against us we feel that the official action in publicising the names of the firms without any proved charge against them is unfair. It seems to be a politically motivated cheap gimmick."

This refers to the reply the Commerce Minister, Shri Mohan Dharia, gave in response to my compelling insistence on the floor of the House during the debate on the Demands of the Ministry. He did not do it *suo motto*. I also gave a notice to the Lok Sabha and also wrote to the Minister insisting to get fullest details about the criminal misappropriation of our precious foreign exchange of about 600 crores of rupees by 13 firms dealing in oils. In the list of names this firm's name should also be seen.

The unwarranted criticism and insinuations made in the letter under reference clearly amounts to a breach of privilege of the House where it is the right of the House to get fullest details on matters of public importance and therefore, this action is motivated and deliberate. The writer of this letter has shown contempt of the House and for this serious misdeed, he should be brought to book immediately and that could be done by referring the matter to the Pri-

vileges Committee unless of course, they tender unconditional apology and get it published for three consecutive days within a fortnight from the date of this letter.

MR. DEPUTY-SPEAKER: I am seized of the matter. I have just received the papers and I am considering them. It will be brought to the House tomorrow.

SHRI JYOTIRMOY BOSU: I have given notice of....(Interruptions).

MR. DEPUTY-SPEAKER: Giving notice does not mean that you just get up.

SHRI JYOTIRMOY BOSU: The persons connected with the International Society for Krishna Consciousness Ashram are CIA agents. Some of the persons were ordered to leave the country but they are still here. A shooting incident took place in the Ashram in which 24 persons were injured. Since the External Affairs Minister is here, he can say something on this.

MR. DEPUTY-SPEAKER: We are getting information on this.

SHRI VAYALAR RAVI (Chirayinkil): Many of the Members have given calling attention notices and short notice questions regarding handing over Bangladesh refugees by the BSF. Please admit it as calling attention.

MR. DEPUTY-SPEAKER: We have discussed this matter several times in this House.

12.30 hrs.

*DEMANDS FOR GRANTS, 1977-78—contd.

MINISTRY OF INDUSTRY—contd.

MR. DEPUTY-SPEAKER: We shall resume discussion on the Demands

for Grants in respect of Ministry of Industry. Shri George Fernandes.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Mr. Deputy-Speaker, Sir, I am glad that my introductory remarks have found approval from all sections of the House. The support extended to the basic thrust of our industrial policy by all the hon. Member who participated in the debate has given me considerable encouragement. Certain points have been raised which do not pertain to my Ministry. I shall refer them to the concerned Ministries, particularly, the Commerce Ministry and the Energy Ministry.

Some hon. Members of the Congress Party have joined issue with me for my saying that there has been a kind of degeneration, of three decades of devastation of our economy. Their case is that the country has progressed in the thirty years during which the Congress Party has ruled. Nobody denies that there has been progress in this country. But it is all a matter of how one looks at it. The British ruled this country for 150 years and during those 150 years, they built almost a thousand kilometres railway lines every year. In the thirty years during which the Congress Party ruled, it was only about a hundred kilometres per year. I wonder whether you would say that the country progressed much sooner under the British rule than under the Congress rule....(Interruptions).

MR. DEPUTY SPEAKER: Order, please; don't interrupt.

SHRI GEORGE FERNANDES: The British built ports and the docks, the telephone and telegraph installations and they even built this Parliament House. I wonder whether one would like to say that that was the progress because, while they were building these things, making progress in certain spheres, they were

*Moved with the recommendation of the Vice-President acting as President.